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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 48/14(1)/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017**

Name of the Company: International Public School Ltd.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

None present for Petitioner.

Order pronounced in open Court. Vide separate sheet.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 24th day of July, 2017.

**NATIONAL COMPANY LAW TRIBUNAL
AMEDABAD BENCH
AHMEDABAD**

CP NO. 48/14(1)/NCLT/AHM/2017

IN THE MATTER OF:

1. International Public School Limited.
having its registered office at
29, Housing Board Market,
Behind Chetak Bridge,
Bhopal 462 023 (M.P.)

PETITIONER

Order Delivered on 24th July, 2017


CORAM: SRI BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Appearance:

For the petitioners : Learned PCS Mr. Pranay Patel

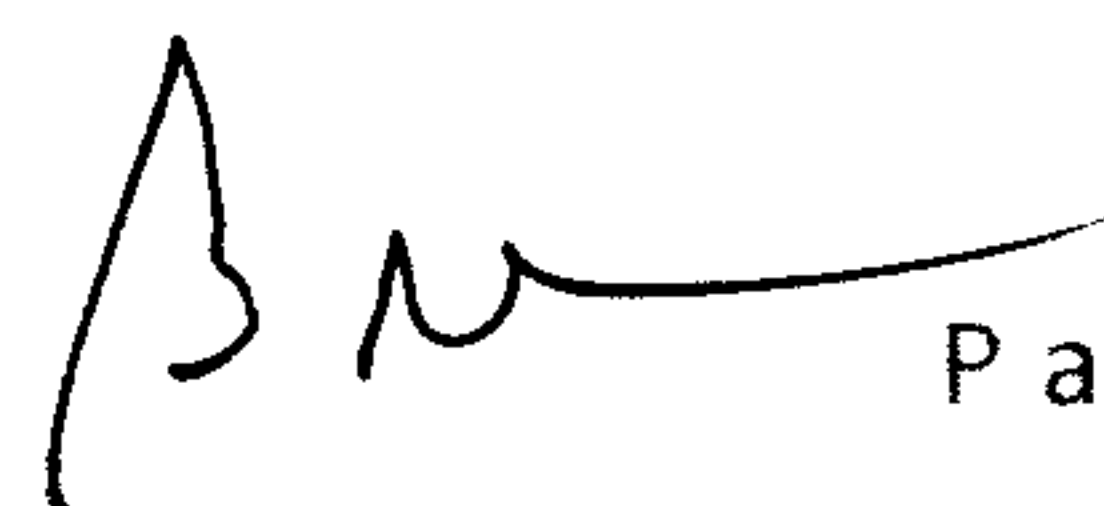
ORDER

1. International Public School Limited. which is a Public Limited Company has filed this petition under Section 14 of the Companies Act, 2013 to change its status from "Public Limited Company" to "Private Limited Company" i.e. from "International Public School Limited" to "International Public School Private Limited". The facts in the brief, that are germane for the disposal of this petition are as follows: -

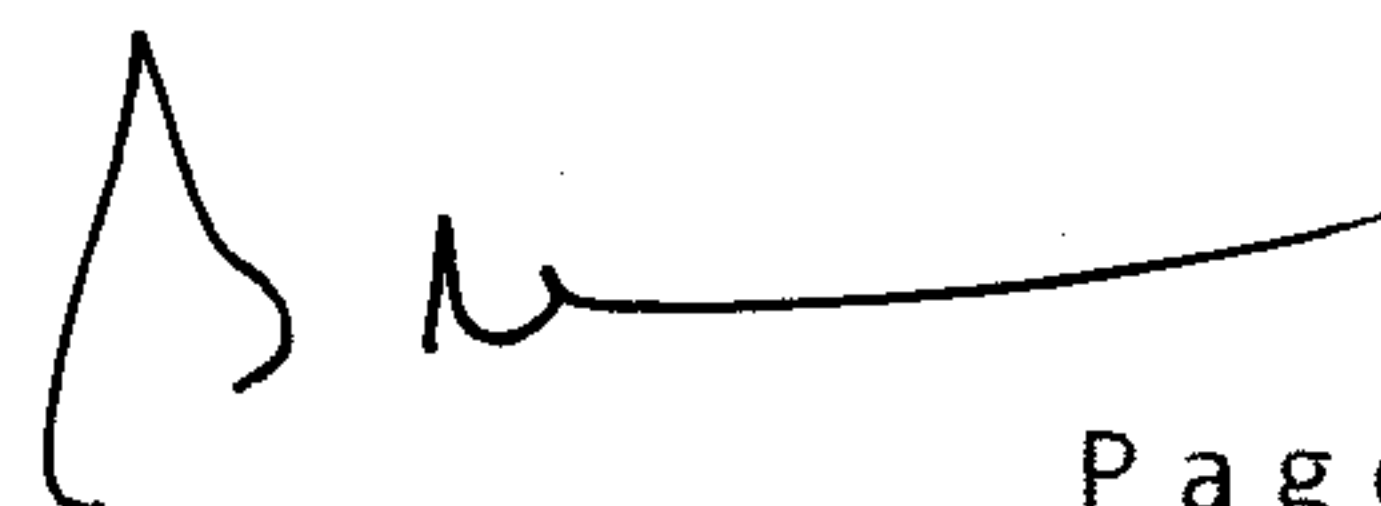
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2. The Petitioner company was originally incorporated on 08th October, 2010 as a Public Limited Company but there was no involvement of public in the shareholding and in the management of the company. Therefore, the company thought it fit to convert the Public Limited Company into Private Limited Company. Further, the petitioner company in order to avoid unnecessary formalities and to have the advantages which are available to a Private Limited Company under the Companies Act, 2013, wants to convert the petitioner company into a Private Limited Company. The Board of Directors of the company in the meeting held on 22nd November, 2016 granted their consent to convert the company into Private Limited Company and to alter name clause in its Memorandum of Association and to adopt new set of Articles of Association based on table "F" of the Act.

3. In the Extra Ordinary General Meeting held on 19.12.2016 a Special Resolution was passed for conversion of the petitioner company into Private Limited Company and for alteration of Memorandum of Association and adoption of new set of Articles of Association. Out of the seven shareholders in the company, five members attended the meeting and the resolutions were passed. Registered Office of the company is situated at 29, Housing Board Market, Behind Chetak Bridge, Bhopal 462 023 (M.P.).



4. Directors of the petitioner company filed affidavit stating that except secured loans from banks, there are no creditors of the company having claim upon the company as on 25.03.2017.
5. In this petition the Tribunal directed the petitioner company to comply with Rule 68(5) (a), (b), (c) of NCLT Rules, 2016 and served notice together with copy of the petition to Central Government through Regional Director, Ahmedabad, Registrar of Companies, Gwalior, Madhya Pradesh by Registered post with acknowledgement due.
6. Petitioner company filed affidavit and proof of service of notice stating that the notice has been served to Central Government through RD, Ahmedabad and ROC, Gwalior.
7. Point for consideration is whether the petitioner company can be converted into Private Limited Company and this Tribunal can approve the new set of Articles of Association.
8. Perused Section 14 of the Companies Act, 2013 and Rule 68 of the National Company Law Tribunal Rules, 2016. The material on record clearly indicate that this petition is in accordance with Section 14 of the Companies Act, 2013 and the procedure prescribed under Rule 68 has been followed. I see no impediment to grant the relief prayed by the petitioner company.



9. In the result, the conversion of the petitioner company from "Public Limited Company" into a "Private Limited Company" is approved including the new set of Articles of Association. This petition is disposed of accordingly. No order as to costs.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Pronounced in the open court on 24th July, 2017

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